

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO.2
Appeal No.E/1004/2011-Ex[SM]**

(Arising out of Order-in-Appeal No. 04(DKV)/CE/JPR-I/2011 dated 18.01.2011, passed by The Commissioner, Central Excise Commissionerate-I)

RMC Switch Gears Ltd

...Appellant

Vs

C.C.E. Jaipur-I

...Respondent

Appearance:

None for the Appellant

Ms Kannu Verma Kr. DR for the Respondent

COARM

Hon'ble Mr Ashok K. Arya, Member (Tech)

Date of hearing/Decision:25.04.2017

Final Order No.53111/2017

Per Ashok K. Arya:

Ms Kannu Verma Kr, ld DR appeared for the respondent-Revenue.

Neither anybody appeared on behalf of the appellant nor any adjournment

application is filed. The matter was also listed earlier also on number of times but there was none present for the appellant. It shows that appellant-assessee is not interested to pursue the appeal and matter is more than six-year old.

2. It may be mentioned as per maxim, VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. Consequently, the appeal is dismissed for non-prosecution..

(Dictated & pronounced in open Court on 25.04.2017).

(Ashok K. Arya)
Member(Technical)

pcs